



2026:AHC:46901

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 934 of 2026

Sanju Devi And Another

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kartikey Srivastava, Rakesh Kumar Verma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Learned counsel for the petitioner is permitted to implead- Board of Revenue, Circuit Court, Agra as respondent no.5 in the array of the parties to the writ petition during Course of the day.
2. Heard Mr. Kartikey Srivastava, learned counsel for the petitioners and Mr. T.P. Gupta, learned Standing Counsel for the State-respondents.
3. The instant petition has been filed for mandamus directing the respondent no.5/ Board of Revenue, Circuit Court, Agra to decide the Revision No.REV/94/2025/ Etah, under Section 210 of U.P. Revenue Code, 2006 within stipulated period.
4. Learned counsel for the petitioner submitted that the revision filed on behalf of the petitioner arising out of mutation proceeding is pending before respondent no.5/ Board of Revenue, Circuit Court, Agra since 2025. He further submitted that the copy of memo of revision along with stay application dated 1.4.2025 have been annexed as Annexure No.5 to the petition.
5. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.5/ Board of Revenue, Circuit Court, Agra is directed to decide the aforementioned revision after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order before him.

6. Accordingly, the writ petition is finally *disposed of*.

(Chandra Kumar Rai,J.)

March 9, 2026
Rameez